

REVISED LIST OF STAKEHOLDERS AS ON 14.09.2023 - CATEGORY WISE

IN THE CASE OF MILLENNIUM WIRES PVT. LTD. IN LIQUIDATION

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S. No.	Name of Claimant	Type	Secured/ Unsecured	Amount Claimed by Creditors (Rs)	Amount Admitted (Rs.)	Amount Rejected (Rs.)	Reasons for Rejection	Proof of claims submitted by claimant
1.	Oriental Bank of Commerce, Overseas Branch, 483, Karan Chamber, Garha Road, Jalandhar, Punjab-144001	Financial Creditor	Secured Mortgage, Hypothecation of Stock of raw material, stock in process, finished goods, store & spares, and receivables and charge on current and fixed assets of the company	60,27,69,045.47 {Principle Amount of Rs. 30,36,22,593.61 (pb) + Interest Amount of Rs. 20,88,55,967.28 (pb) + Other Charges of Rs. 29,25,348.00 (Legal and other charges of Rs. 12,10,354.00 and CIRP cost up to 14.03.2019 of Rs. 17,14,994.00) } And {Principle Subjudice LC amount of Rs. 4,47,19,831.53 + Interest Amount of Rs. 4,26,45,305.05}	51,54,03,908.89 {Principle Amount of Rs. 30,36,22,593.61 (pb) + Interest Amount of Rs. 20,88,55,967.28 (pb) + Other Charges of Rs. 29,25,348.00 (Legal and other charges of Rs. 12,10,354.00 and CIRP cost up to 14.03.2019 of Rs. 17,14,994.00) } FC reported on 15.05.2020 to Liquidator that FC has e-sold the guarantor's property # 397, Lajpat Nagar, Jalandhar and received gross amount of Rs. 3,00,41,000/- on 12.03.2020. Hence the balance admitted amount of Claim of Oriental Bank of Commerce (now PNB), FC after adjustment of above said amount remained Rs. 48,53,62,908.89.	8,73,65,136.58 {Principle Subjudice LC amount of Rs. 4,47,19,831.53 + Interest Amount of Rs. 4,26,45,305.05}	The matter pertaining to the LCs issued by the Oriental Bank of Commerce is subjudice before the Hon'ble Punjab and Haryana High Court at Chandigarh and the amount claimed will depend on the outcome of the final orders of the Hon'ble Court.	1) The claimant had filed its claim as Financial Creditor in Form D under Regulation 18 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 on 04.04.2019. The claim amount was aggregating Rs. 60,27,69,045.47. The claimant had submitted the following Documents in support of Claim: A) Security documents executed by the corporate debtors and Annexure. B) Account statement as per Annexure-A of the Claim. C) Unapplied interest calculation sheet. D) Court Order with regard to payment under LC not paid as yet. 2) Letter No. 12 dated 19.04.2019 was also written and sent to Mr. Arunoday Kumar, Chief Manager, Oriental Bank of Commerce requesting to submit the following documents: A) Certified copy of Authorization and Board Resolution in favour of the Authorized person to file the Claim. B) Present status of the case pending before Hon'ble High Court or status of any other relevant matter. C) Any other document, which you think may be helpful for us in order to verify the claim. That the detail of pending petitions and other related documents by mail were submitted on behalf of Oriental Bank of Commerce and also clarified the subjudice status of the pending legal proceedings relating to LCs issued by the Financial Creditor. 3) Letter No. 9-11 dated 19.04.2019 through e-mail and Regd. Post were written to Mr. Suresh Mahajan, Statutory Auditor and suspended Directors of M/s Millennium Wires Pvt. Ltd. in Liquidation requesting them to submit requisite documents to enable the Liquidator to verify the claims. 4) Clarification through e-mail was received on

								<p>22.04.2019 from Mr. Suresh Mahajan, Statutory Auditor of the Corporate Debtor in response to our Letter No. 9-11 dated 19.04.2019.</p> <p>5) In response to our letter No. 9-11 dated 19.04.2019 a clarification letter dated 22.04.2019 was received on 24.04.2019 from the Director of suspended Board of MWPL Mr. Rakesh Khanna submitted the following documents:</p> <ul style="list-style-type: none">A) Associate-ship AgreementB) Statutory declaration from the Director of diffreight Agencies (M) Sdn. Bhd.C) Exhibit "R"D) Application to The Commissioner of Police, Jalandhar.E) Supplemental Memorandum of deposit of title deed.
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